

(b) The list is as under:—

1. Jullundur	56
2. Ludhiana	488
3. Amritsar	388
4. Ferozepore	23
5. Gurdaspur	1,815
6. Kangara
7. Hoshiarpur	88
8. Kapurthala	13
9. Ambala	81
10. Karnal	48
11. Rohtak	4
12. Gurgaon	Nil.
13. Hissar	Nil.
14. Simla	Nil.
15. Patiala	Nil.
16. Bhatinda	39
17. Sangrur	2
18. Mehandragrah	7
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TOTAL	3,052
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(c) About 42350. The delay is because the occupants are not availing of the concession given to them to acquire ownership of the houses in their possession.

Ulhasnagar Township

1019. Shri Assar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Ulhasnagar township has been declared as an industrial area;

(b) whether it is a fact that licences were granted to industrialists on the terms of giving services to displaced persons, skilled and unskilled, of that area;

(c) if so, whether Government are aware that this term or provision has been grossly ignored by these industrialists and there is severe discontentment among displaced persons; and

(d) if so, whether any directive is given to industrialists by Government to maintain previous assurances?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). The information is being collected and will be laid on the Table of the House.

12 hrs.

PAPERS LAID ON THE TABLE

RESULT OF ECONOMY MEASURES

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): On behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of a Statement showing the Result of the economy measures taken during the quarter ended 31st December, 1959 (and the supplementary information for the quarters ended 30th June, and 30th September, 1959) [Placed in Library. See No. LT-2293/60].

Shri Supakar (Sambalpur): May I know if the small slip pad issued to us in Parliament is a result of the economy measures?

Mr. Speaker: Does the hon. Member mean the writing slip pads?

Shri Supakar: Yes.

Mr. Speaker: I understand that bigger pads are also being given.

Some Hon. Members: No, no.

Mr Speaker: I shall have these pads placed in the Notice Office. Whenever any hon. Member wants, he can take any pad, big or small, but I would request them not to take them to their houses. (Interruptions).

Shri S. M. Banerjee (Kanpur): We can purchase for that.

Mr. Speaker: I am prepared even to supply it to their houses, if the situation eases. They do the work of Parliament both at home and here. Therefore, I do not see any objection really in this. Originally, I said so. When we are providing telephones and various other conveniences, hon. Members must have stationery also at home for the purpose of submitting questions, resolutions, Bills and other things. I shall try to pursue that matter.

[Mr. Speaker]

So far as work in the Parliament is concerned, I shall immediately take steps to place in the Notice Office big or small size pads, as may be necessary.

Dr. Ram Subhag Singh (Sasaram): Not even visitors' cards are being issued. That is another tragedy. There are many violations of the old rules.

अधिकांश सदस्यों को हम देखेंगे। लेकिन माननीय सदस्यों को खड़े हो कर बोलना वांछनीय है।

Shri Sinhasan Singh (Gorakhpur): I want to draw your attention to the inconvenience caused to Members of Parliament in getting passes issued for the visitors. Previously, we could write for the pass, and the office was issuing the pass. But, now, the Member has to take them round and also identify them. I feel that this is very wrong, and disparaging to Members of Parliament. This should be revised, and the old rules should be brought into force again.

Mr. Speaker: Order, order. We are spending away the time of the House unnecessarily. Hon. Members who have got any particular grievances may kindly write to me. I have received this representation. I discussed the matter in the General Purposes Committee, and I have issued instructions clearing all these difficulties. An hon. Member who comes with a visitor can certainly bring him here; he will get a pass in the Notice Office. The visitors by themselves also could come here; they will have to go and wait in the visitors' hall; if an hon. Member wants to go and bring them, let him go and bring them.

On the representation of various Members, we have looked into this and many other matters in the General Purposes Committee, and we have relieved the difficulties. If still there is some inconvenience, hon. Members

may kindly write to me, and I shall take it up.

Dr. Ram Subhag Singh: They are being multiplied every day.

Mr. Speaker: If they are multiplied, they will be relieved also, as they are being multiplied.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) GSR. 593 dated the 28th May, 1960;
- (ii) GSR. 671 dated the 18th June, 1960 making certain further amendments to the Cotton Control Order, 1955.

[Placed in Library. See No. LT-2294/60.]

ANNUAL REPORT OF HINDUSTAN SALT COMPANY LIMITED

AMENDMENTS TO SALT (RESERVE STOCKS) ORDER

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers:—

(i) Annual Report of the Hindustan Salt Company Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Company for the year 1958-59. [Placed in Library. See No. LT-2289/60.]

(iii) Notification No. GSR. 932 dated the 13th August, 1960 making certain further amendments to